

time being and export of yarn below 44 count should be stopped immediately or at least cash incentive for yarn export should be stopped immediately.

[*Translation*]

- (ix) **Need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975**

SHRI C. JANGA REDDY (Hanamkonda): Mr. Deputy Speaker, Sir, in the wake of two movements in Andhra Pradesh, Andhra Pradesh Educational Institutions Order, 1974 and Andhra Pradesh Public Employment Order, 1975 were issued which solved the problem of the people of Telengana relating to their percentage in admissions in the universities and in Government jobs. Under this formula it was decided to give admission to 85 per cent local students and 15 per cent students of other areas in the professional college in accordance with the area of the University. Under another order it was decided to employ 85 per cent local people and 15 percent non-local people in the Government Services. It was also decided to fill the first gazetted post like doctor, junior engineer, tehsildar etc. in some departments to the people of the zone. But in certain other departments like police, industries etc. the gazetted post was to be filled on state level basis. In this way there has been localisations in the matter of admission and employment in the whole of Andhra Pradesh. Several complaints have been made to the Central Government in this regard but to no avail. The orders need to be amended. There is also need for setting up a higher power committee to see whether the orders are being followed properly.

I, therefore, request the Government to change the rules and divide the state in seven zones with a view to bring uniformity in the matter of both employment and

admission. It should be provided in the rules that the post of Joint Director should be filled by persons belonging to the concerned zone. Besides, the rules should also be applicable on the public undertakings and such institutions as are receiving grants from the Government, like APSOB, APSRTC, APDC and APICD etc.

12.24 hrs.

NATIONAL SECURITY (AMENDMENT)  
BILL—Contd.

[*English*]

MR. DEPUTY SPEAKER: We will now take up item No. 6....

(*Interruptions*)

SHRI C. JANGA REDDY (Hanamkonda): What happened to debate under Rule 193?

MR. DEPUTY SPEAKER: You please see the agenda. This Bill comes first.

[*Translation*]

SHRI C. JANGA REDDY: You have made a hodge-podge of it. you have mined sambar, chuttney and dosa all in one.

[*English*]

MR. DEPUTY SPEAKER: *Sambar* will be tasty.

The House will now take up further clause-by-clause consideration of the Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh. Mr. Minister.

Clause 2. (*Amendment of Act 65 of 1980 in its application to Punjab and Chandigarh*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMARAM): Sir, I am not able to accept the